

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.6117 of 2026

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Shashi Shankar S/o late Awadhesh Prasad Singh, Khajpura, Muarya Path,
Patna – 800014 Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary. Bihar.
 2. The Motor Accident Claims Tribunal, Rohtas, through its Presiding Officer-cum-ADJ-4.
- Respondent/s

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Appearance :

For the Petitioner/s : Mr. Gopal Krishna, Advocate
For the Respondent/s : Mr. K.P. Gupta, Government Pleader (10)
Mr. Satya Vrat, AC to GP-10

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CORAM: HONOURABLE MR. JUSTICE AJIT KUMAR
ORAL ORDER

2 27-04-2026 Learned counsel for the petitioner is directed to add the District Magistrate, Rohtas at Sasaram as respondent no.3 in course of day.

2. Issue notice to the respondent no.2 under both processes i.e. registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within two weeks.

3. Two weeks' time is granted to the respondents to file counter affidavit.

4. List this case on 12.05.2026.

5. In the meantime, status quo as on today shall be maintained.

(Ajit Kumar, J)

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